

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA**

**UNSTARRED QUESTION NO. 3456**

**ANSWERED ON MONDAY, THE 15<sup>th</sup> JULY, 2019/ ASHADHA 24, 1941(SAKA)**

**COMPLAINTS AGAINST ACTIVE**

**QUESTION**

**3456: SHRIMATI POONAM MAHAJAN:**

**Will the Minister of CORPORATE AFFAIRS  
be pleased to state:**

**कॉर्पोरेट कार्य मंत्री**

- (a) whether the companies are now required to attach photographs of their office and one of the directors as part of company compliance;
- (b) if so, the details thereof along with the number of companies that have filed compliances as per "ACTIVE" ;
- (c) whether the Government has received any complaints with respect to the process involved in "ACTIVE"; and
- (d) if so, the details thereof and the steps being taken to redress the same?

**ANSWER**

**THE MINISTER OF STATE FOR FINANCE  
AND CORPORATE AFFAIRS**

**(SHRI ANURAG SINGH THAKUR)**

**वित्त एवं कॉर्पोरेट कार्य मंत्रालय में राज्य मंत्री**

**(श्रीअनुराग सिंह ठाकुर)**

(a) & (b): Yes. The Ministry of Corporate Affairs through a notification dated 21.02.2019 has introduced the Companies (Incorporation) Amendment Rules, 2019, under the new Rules, all companies registered before 31.12.2017 are required to file e-form-ACTIVE-INC 22A, attaching a photo of their registered office along with one of directors as part of company compliance. This last date for filing was up to 15.06.2019 without fee and thereafter filing is permissible with an additional fee of Rs. 10,000/- irrespective of the number of days delay. The number of companies that have filed compliance as per "ACTIVE" are 6,95,671 as on date.

(c) & (d): Several complaints have been received regarding inability to file ACTIVE INC 22A form due to non-appointment of whole time Company Secretary, under section 203 of the Companies Act, 2013 and rules made thereunder every company which has a paid up share capital of Rs 5 crores or more is required to have a whole time Company Secretary

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